



2026:AHC:49351

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3375 of 2026

Krishna Mohan Singh (Retired)

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Yadav
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Ravi Prakash Singh, learned counsel for the respondents has made a preliminary objection regarding the maintainability of the writ petition on the ground that the writ petitioner happens to be a retired Gram Sewak and he seeks relief from the postal department and thus the writ petitioner has to approach the Central Administrative Tribunal at the first instance.

2. Learned counsel for the writ petitioner could not dispute the said position.

3. Accordingly, the writ petition stands disposed of leaving it open to the writ petitioner to approach Central Administrative Tribunal having territorial jurisdiction over the matter, while filing original application under Section 19(v) of the A.T. Act in view of the law laid down in ***L. Chandrakumar vs. Union of India, AIR 1997 SC 1125.***

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)